CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 42465 - 42470 of 2018

(Arising out of Order-in-Appeal No. 401 To 406/2018 (CTA-I) dated 03.08.2018 passed by the Commissioner of GST & Central Excise (Appeal-I), Chennai – 600 034.

M/s. Rane (Madras) Limited, **Appellant**
No. 77, Thirubhuvanai Main Road,
Thirubhuvanai Village,
Puducherry – 605 107.

Vs.

The Commissioner of GST
& Central Excise, **Respondent**
Puducherry Commissionerate,
No. 1, Goubert Avenue,
Beach Road,
Puducherry – 605 001.

APPEARANCE:

Ms. Sanjana Siri S. G, Advocate for the Appellant

Shri. L. Nanda Kumar, Assistant Commissioner (AR) for the Respondent

CORAM

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

Final Order Nos. **40562-40567 / 2020**

Date of Hearing: 26.02.2020
Date of Decision: 26.02.2020

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeals are dismissed.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

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